

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. IA/2346/2024 IA/3172/2024 C.P. (IB)/203(MB)2021

IN THE MATTER OF

IDBI Bank Limited

... Petitioner

Vs

Simm Samm Hotels Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/2346/2024: Adv. Nausher Kohli (PH)

For the Applicant in IA/3172/24: Adv. Ankur Kumar (VC)

For the RP: Adv. Durgesh Khanapurkar (PH)

For the Respondent 2 &3 in IA 2346 of 2024: Adv. Ankur Kumar (VC)

ORDER

IA/3172/2024:-The Ld. Counsel for the Applicant prays for a short adjournment so as to place on record the valuation got done by Union Bank of India prior to CIRP. In view of the request made, adjourned to **29.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //